

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Coram:

**Shri Pramod Deo, Chairperson
Shri S. Jayaraman, Member
Shri V.S. Verma, Member
Shri M. Deena Dayalan, Member**

Date of Order: 18.3.2013

**Docket No. 6/TT/2013
Petition No. 35/TT/2013**

IN THE MATTER OF

Approval under Regulation-86 of Central Electricity Regulatory Commission (Conduct of Business) Regulations 1999 and Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations 2009 for determination of transmission tariff for 400 kV D/C Kishenpur-Samba T/L alongwith bays at both ends, 1 no. 315 MVA, 400/220 kV ICT-I alongwith associated bays at Samba and 3 nos. 220 kV line bays under Northern Region System Strengthening Scheme-XXII for tariff block 2009-14 period in Northern Region.

**Docket No. 9/TT/2013
Petition No. 36/TT/2013**

IN THE MATTER OF

Approval under Regulation-86 of Central Electricity Regulatory Commission (Conduct of Business) Regulations 1999 and Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations 2009 for determination of transmission tariff for Northern Region System Strengthening Scheme-XX for tariff block 2009-14 period in Northern Region.

**Docket No. 14/TT/2013
Petition No. 34/TT/2013**

IN THE MATTER OF

Approval under Regulation 86 of Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 and Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2009 for determination of transmission tariff for Northern Region System Strengthening Scheme-XVI for tariff block 2009-14 period in Northern Region.

IN THE MATTER OF

Approval under Regulation 86 of Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 and Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2009 for determination of transmission tariff for 125 MVAR Bus Reactor alongwith associated bays at Lucknow under Common Scheme for 765 kV pooling stations and Network for NR, import from ER and Common Scheme for network for WR and import by WR from ER and from NER/SR/WR via ER in Northern Region for tariff block 2009-14.

IN THE MATTER OF

Approval under Regulation 86 of Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 and Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2009 for determination of transmission tariff for provision of Bus Reactors in Northern Region (Group-II) for tariff block 2009-14 period.

IN THE MATTER OF

Approval under Regulation 86 of Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 and Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2009 for determination of transmission tariff for transmission assets (Group-4) associated with 765 kV system for Central Part of Northern Grid Part-II for tariff block 2009-14 period in Northern Region.

IN THE MATTER OF

Approval under Regulation 86 of Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 and Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2009 for determination of transmission tariff for Northern Region Transmission Strengthening Scheme in NR for tariff block 2009-14.

IN THE MATTER OF

Approval under Regulation 86 of Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 and Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2009 for determination of transmission tariff for Sasan UMPP TS (Group I) in Northern Region for tariff block 2009-14 period.

AND IN THE MATTER OF

Power Grid Corporation of India Limited, Gurgaon

....**Petitioner**

Vs

1. Rajasthan Rajya Vidyut Prasaran Nigam Limited, Jaipur
2. Ajmer Vidyut Vitran Nigam Limited, Jaipur
3. Jaipur Vidyut Vitran Nigam Limited, Jaipur
4. Jodhpur Vidyut Vitran Nigam Limited, Jaipur
5. Himachal Pradesh State Electricity Board, Shimla
6. Punjab State Electricity Board, Patiala
7. Haryana Power Purchase Centre, Panchkula
8. Power Development Department, Jammu
9. Uttar Pradesh Power Corporation Ltd., Lucknow
10. Delhi Transco Limited, New Delhi
11. BSES Yamuna Power Limited, New Delhi
12. BSES Rajdhani Power limited, New Delhi
13. North Delhi Power Limited, New Delhi
14. Chandigarh Administration, Chandigarh
15. Uttarakhand Power Corporation Ltd., Dehradun
16. North Central Railway, Allahabad
17. New Delhi Municipal Council, New Delhi
18. Madhya Pradesh Power Trading Company Ltd., Jabalpur
19. Madhya Pradesh Audyogik Kendra, Indore
20. Sasan Power Ltd., Navi Mumbai

.....**Respondents**

ORDER

In these petitions the petitioner, Power Grid Corporation of India Limited (PGCIL) has sought approval of transmission tariff in respect of its various transmission system in Northern Region for tariff block 2009-14 period, based on the Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2009, as amended from time to time (hereinafter referred to as "the 2009 Tariff Regulations"). Further, the petitioner has requested to approve provisional tariff as per 2009 Tariff Regulations.

2. Regulation 5 of the 2009 Tariff Regulations provides as under:-

"Application for determination of tariff. (1) The generating company or the transmission licensee, as the case may be, may make an application for determination of tariff in accordance with Central Electricity Regulatory Commission (Procedure for making of application for determination of tariff, publication of the application and other related matters) Regulations, 2004, as amended from time to time or any statutory re-enactment thereof, in respect of the units of the generating station or the transmission lines or sub-stations of the transmission system, completed or projected to be completed within six months from the date of application.

(2) The generating company or the transmission licensee, as the case may be, shall make an application as per **Appendix I** to these regulations, for determination of tariff based on capital expenditure incurred duly certified by the auditors or projected to be incurred up to the date of commercial operation and additional capital expenditure incurred duly certified by the auditors or projected to be incurred during the tariff period of the generating station or the transmission system:

Provided that in case of an existing project, the application shall be based on admitted capital cost including any additional capitalization already admitted up to 31.3.2009 and estimated additional capital expenditure for the respective years of the tariff period 2009-14:

Provided further that application shall contain details of underlying assumptions for projected capital cost and additional capital expenditure, where applicable.

(3) In case of the existing projects, the generating company or the transmission licensee, as the case may be, shall continue to provisionally bill the beneficiaries or the long-term customers with the tariff approved by the Commission and applicable as on 31.3.2009 for the period starting from 1.4.2009 till approval of tariff by the Commission in accordance these regulations:

Provided that where the tariff provisionally billed exceeds or falls short of the final tariff approved by the Commission under these regulations, the generating company or the transmission licensee, as the case may be, shall refund to or recover from the

beneficiaries or the transmission customers, as the case may be, within six months with simple interest at the following rates for the period from the date of provisional billing to the date of issue of the final tariff order of the Commission:

- (i) SBI short-term Prime Lending rate as on 1.4.2009 for the year 2009-10.
- (ii) SBI Base Rate as on 1.7.2010 plus 350 basis points for the year 2010-11.
- (iii) Monthly average SBI Base Rate from 1.7.2010 to 31.3.2011 plus 350 basis points for the year 2011-12.
- (iv) Monthly average SBI Base Rate during previous year plus 350 basis points for the year 2012-13 and 2013-14.

Provided that in cases where tariff has already been determined on the date of issue of this notification, the above provisions, to the extent of change in interest rate, shall be given effect to by the parties themselves and discrepancy, if any, shall be corrected at the time of truing up.

(4) Where application for determination of tariff of an existing or a new project has been filed before the Commission in accordance with clauses (1) and (2) of this regulation, the Commission may consider in its discretion to grant provisional tariff upto 95% of the annual fixed cost of the project claimed in the application subject to adjustment as per proviso to clause (3) of this regulation after the final tariff order has been issued:

Provided that recovery of capacity charge and energy charge or transmission charge, as the case may be, in respect of the existing or new project for which provisional tariff has been granted shall be made in accordance with the relevant provisions of these regulations."

3. As per Regulation 5(4) of the 2009 Tariff Regulations, the Commission may in its discretion grant provisional tariff if an application has been filed under Regulation 5(1) and (2) of the 2009 Tariff Regulations. Regulation 5(1) of the 2009 Tariff Regulations provides that the application for tariff should be made in accordance with the Central Electricity Regulatory Commission (Procedure for making of application for determination of tariff, publication of the application and other related matters) Regulations, 2004 (hereinafter referred to as "2004 Regulations"). Regulation 5(2) of 2009 Tariff Regulations provides that the application shall be made as per Appendix to the 2009 Tariff Regulations.

4. The petitioner has made the application as per the Appendix to the 2009 Tariff Regulations. The petitioner has also complied with the requirements of 2004 Regulations, such as service of the copy of the application on the beneficiaries, publication of notice and web hosting of the application, etc.

5. The details claimed by petitioner and provisional tariff awarded by the Commission are given **Annexure I** to **Annexure VIII** of this order.

6. The provisional tariff allowed in this order shall be applicable from the date of commercial operation (DOCO) of the transmission system and the billing, collection and disbursement of the transmission charges shall be governed by the provisions of Central Electricity Regulatory Commission (Sharing of Inter-State Transmission Charges and Losses) Regulations, 2010, as amended from time to time.

7. The provisional transmission charges allowed in this order shall be subject to adjustment as per of Regulation 5 (3) of the 2009 Tariff Regulations. The transmission charges approved above shall be applicable from the actual date of commercial operation.

sd/-	sd/-	sd/-	sd/-
(M. Deena Dayalan) Member	(V.S. Verma) Member	(S. Jayaraman) Member	(Dr. Pramod Deo) Chairperson

Docket No. 6/TT/2013
Petition No. 35/TT/2013

Determination of transmission tariff for 400 kV D/C Kishenpur-Samba T/L alongwith bays at both ends, 1 no. 315 MVA, 400/220 kV ICT-I alongwith associated bays at Samba and 3 nos. 220 kV line bays under Northern Region System Strengthening Scheme-XXII for tariff block 2009-14 period in Northern Region.

1. Annual transmission charges claimed by the petitioner:-

(` in lakh)

Asset	Anticipated DOCO/ DOCO	2012-13	2013-14
400 kV D/C Kishenpur-Samba T/L along with bays at both ends, 1 no. 315, MVA, 400/220 kV ICT-I alongwith associated bays at Samba and 3 nos. 220 kV Line bays	1.3.2013	213.97	2858.95

2. Annual transmission charges allowed on provisional basis:-

(` in lakh)

Asset	Anticipated DOCO/DOCO	2012-13	2013-14
400 kV D/C Kishenpur-Samba T/L along with bays at both ends, 1 no. 315, MVA, 400/220 kV ICT-I alongwith associated bays at Samba and 3 nos. 220 kV Line bays	1.3.2013	192.57	2573.06

Docket No. 9/TT/2013
Petition No. 36/TT/2013

Determination of transmission tariff for Northern Region System Strengthening Scheme-XX for tariff block 2009-14 period in Northern Region.

1. Annual transmission charges claimed by the petitioner:-

Asset	Anticipated DOCO/DOCO	(` in lakh)	
		2012-13	2013-14
LILO of one Ckt. Parbati pooling station-Amritsar 400 kV D/C at Hamirpur S/S and new 2X315 MVA Hamirpur GIS S/S and Reactive Compensation	1.3.2013	214.88	2990.06

2. Annual transmission charges allowed on provisional basis:-

Asset	Anticipated DOCO/DOCO	(` in lakh)	
		2012-13	2013-14
LILO of one Ckt. Parbati pooling station-Amritsar 400 kV D/C at Hamirpur S/S and new 2X315 MVA Hamirpur GIS S/S and Reactive Compensation	1.3.2013	193.39	2691.05

Docket No. 14/TT/2013
Petition No. 34/TT/2013

Determination of transmission tariff for Northern Region System Strengthening Scheme-XVI for tariff block 2009-14 period in Northern Region.

1. Annual transmission charges claimed by the petitioner:-

Asset	Anticipated DOCO/DOCO	(` in lakh)	
		2012-13	2013-14
LILO of Kishenpura-Wagoora D/C line at Wanpoh alongwith bays at New Wanpoh & 1x315 MVA ICT-I alongwith associated bays at New Wanpoh & 3 X 220 kV line bays.	1.3.2013 (ant.)	151.12	2154.13

2. Annual transmission charges allowed on provisional basis:-

Asset	Anticipated DOCO/DOCO	(` in lakh)	
		2012-13	2013-14
LILO of Kishenpura-Wagoora D/C line at Wanpoh alongwith bays at New Wanpoh & 1x315 MVA ICT-I alongwith associated bays at New Wanpoh & 3 X 220 kV line bays.	1.3.2013 (ant.)	136.01	1938.72

Docket No. 17/TT/2013
Petition No. 38/TT/2013

Determination of transmission tariff for 125 MVAR Bus Reactor alongwith associated bays at Lucknow under Common Scheme for 765 kV pooling stations and Network for NR, import from ER and Common Scheme for network for WR and import by WR from ER and from NER/SR/WR via ER in Northern Region for tariff block 2009-14.

1. Annual transmission charges claimed by the petitioner:-

Asset	Anticipated DOCO/DOCO	(` in lakh)		
		2011-12	2012-13	2013-14
125 MVAR Bus Reactor at Lucknow	1.3.2012	25.49	351.05	383.21

2. Annual transmission charges allowed on provisional basis:-

Asset	Anticipated DOCO/DOCO	(` in lakh)		
		2011-12	2012-13	2013-14
125 MVAR Bus Reactor at Lucknow	1.3.2012	22.94	315.95	344.89

Petition No. 19/TT/2012**Petition No. 31/TT/2013**

Determination of transmission tariff for provision of Bus Reactors in Northern Region (Group-II) for tariff block 2009-14 period.

1. Annual transmission charges claimed by the petitioner:-

(` in lakh)

Asset	Anticipated DOCO/DOCO	2012-13	2013-14
Asset-a : 1 No. 400kV, 125 MVAR Bus Reactor at Gorakhpur	1.2.2013 (Rev. ant.)	28.15	195.24
Asset-b : 1 No. 400kV, 125 MVAR Bus Reactor at Allahabad	1.11.2012	75.78	201.99
Asset-c : 1 No. 400kV, 125 MVAR Bus Reactor at Mainpuri	1.1.2013 (ant.)	47.29	214.27
Asset-d : 1 No. 400kV, 125 MVAR Bus Reactor at Kankaroli	1.11.2012	76.83	209.75
Asset-e : 1 No. 400kV, 125 MVAR Bus Reactor at Vindhyachal-1	1.2.2013 (ant.)	34.05	231.14
Asset-f : 1 No. 400kV, 125 MVAR Bus Reactor at Vindhyachal-II	1.2.2013 (ant.)	34.05	231.22

2. Annual transmission charges allowed on provisional basis:-

(` in lakh)

Asset	Anticipated DOCO/DOCO	2012-13	2013-14
Asset-a : 1 No. 400kV, 125 MVAR Bus Reactor at Gorakhpur	1.2.2013 (Rev. ant.)	23.93	165.95
Asset-b : 1 No. 400kV, 125 MVAR Bus Reactor at Allahabad	1.11.2012	64.41	171.69
Asset-c : 1 No. 400kV, 125 MVAR Bus Reactor at Mainpuri	1.1.2013 (ant.)	40.20	182.13
Asset-d : 1 No. 400kV, 125 MVAR Bus Reactor at Kankaroli	1.11.2012	65.31	178.29
Asset-e : 1 No. 400kV, 125 MVAR Bus Reactor at Vindhyachal-1	1.2.2013 (ant.)	28.94	196.47
Asset-f : 1 No. 400kV, 125 MVAR Bus Reactor at Vindhyachal-II	1.2.2013 (ant.)	28.94	196.54

Docket No. 20/TT/2013**Petition No. 37/TT/2013**

Determination of transmission tariff for transmission assets (Group-4) associated with 765 kV system for Central Part of Northern Grid Part-II for tariff block 2009-14 period in Northern Region.

1. Annual transmission charges claimed by the petitioner:-

Asset	Anticipated DOCO/DOCO	(` in lakh)	
		2012-13	2013-14
Asset-1: 240 MVAR Bus Reactor at Meerut	1.4.2013 (ant.)	0.00	941.05
Asset-2: 240 MVAR BUS Reactor at Jhatikaran	1.10.2012	499.48	1053.83
Asset-3: Associated bay for Bhiwani Jhatikaran at Jhatikaran	1.10.2012	235.40	496.68

2. Annual transmission charges allowed on provisional basis:-

Asset	Anticipated DOCO/DOCO	(` in lakh)	
		2012-13	2013-14
Asset-1: 240 MVAR Bus Reactor at Meerut	1.4.2013 (ant.)	0.00	799.89
Asset-2: 240 MVAR BUS Reactor at Jhatikaran	1.10.2012	424.56	895.76
Asset-3: Associated bay for Bhiwani Jhatikaran at Jhatikaran	1.10.2012	200.09	422.18

Docket No. 23/TT/2013
Petition No. 32/TT/2013

Determination of transmission tariff for Northern Region Transmission Strengthening Scheme in NR for tariff block 2009-14.

1. Annual transmission charges claimed by the petitioner:-

(` in lakh)

Asset	Anticipated DOCO/DOCO	2012-13	2013-14
Asset-1: 125 MVAR Bus Reactor Jaipur South (Agency –GET)	1.1.2013	53.14	226.07
Asset-2: 400 kV Bhiwani Jind TL alongwith associated bays plus 1 nos. 500 MVA, 400/220 kV ICT-I and associated bays at Jind S/S	1.3.2013	207.65	2750.35
Asset-3: LILO of 400 kV D/C Lucknow-Bareilly at Sahajahanpur (2nd LILO)(length 60 ckm, Agency-Aravali)	1.4.2013	0.00	847.50
Asset-4: 400/220 kV Sahajahanpur S/S (2X315 MVA) along with ICT-I (MVA-315, Agency:GET)	1.4.2013	0.00	616.17
Asset-5: 400/220 kV Shahajanpur S/S (2X315) 2 ICT (MVA-315, Agency-GET)	1.4.2013	0.00	616.17

2. Annual transmission charges allowed on provisional basis:-

Asset	Anticipated DOCO/DOCO	2012-13	2013-14
Asset-1: 125 MVAR Bus Reactor Jaipur South (Agency –GET)	1.1.2013	45.17	192.16
Asset-2: 400 kV Bhiwani Jind TL alongwith associated bays plus 1 nos. 500 MVA, 400/220 kV ICT-I and associated bays at Jind S/S	1.3.2013	176.50	2337.80
Asset-3: LILO of 400 kV D/C Lucknow-Bareilly at Sahajahanpur (2nd LILO)(length 60 ckm, Agency-Aravali)	1.4.2013	0.00	720.38
Asset-4: 400/220 kV Sahajahanpur S/S (2X315 MVA) along with ICT-I (MVA-315, Agency:GET)	1.4.2013	0.00	523.74

Asset-5: 400/220 kV Shahajanpur S/S (2X315) 2 ICT (MVA-315, Agency-GET)	1.4.2013	0.00	523.74
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(` in lakh)

Annexure-VIII

Docket No. 27/TT/2013
Petition No. 33/TT/2013

Determination of transmission tariff for Sasan UMPP TS (Group I) in Northern Region for tariff block 2009-14 period.

1. Annual transmission charges claimed by the petitioner:-

(` in lakh)

Asset	Anticipated DOCO/DOCO	2012-13	2013-14
Asset-1: 765 kV S/C Sasaram Fatehpur Line -II	1.4.2013 (Rev. ant.)	0.00	9599.55
Asset-2: 765 kV S/C Fatehpur-Agra Line -II	1.4.2013 (Rev. ant.)	0.00	7845.28
Asset-3: One no. 765 kV Line bay for 765 kV S/C Sasaram Fatehpur Line-II at Fatehpur	1.11.2012	341.35	876.65
Asset-4: One no. 765 kV Line bay for 765 kV S/C Fatehpur-Agra Line-II at Agra	1.3.2013 (Rev. ant)	89.96	1185.15
Asset-5: One no. 765 kV Line bay for 765 kV S/C Fatehpur-Agra Line-II at Fatehpur	1.11.2012	341.35	876.65
Asset-6: 240 MVAR Bus Reactor at Agra	1.12.2012	304.90	1065.73

2. Annual transmission charges allowed on provisional basis:-

Asset	Anticipated DOCO/DOCO	2012-13	2013-14
Asset-1: 765 kV S/C Sasaram Fatehpur Line -II	1.4.2013 (Rev. ant.)	0.00	8159.62
Asset-2: 765 kV S/C Fatehpur-Agra Line -II	1.4.2013 (Rev. ant.)	0.00	6668.49
Asset-3: One no. 765 kV Line bay for 765 kV S/C Sasaram Fatehpur Line-II at Fatehpur	1.11.2012	307.22	788.99
Asset-4: One no. 765 kV Line bay for 765	1.3.2013	76.47	1007.38

kV S/C Fatehpur-Agra Line-II at Agra	(Rev. ant)		
Asset-5: One no. 765 kV Line bay for 765 kV S/C Fatehpur-Agra Line-II at Fatehpur	1.11.2012	307.22	788.99
Asset-6: 240 MVAR Bus Reactor at Agra	1.12.2012	274.41	959.16

(in lakh)